

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-807/ND/2018

In the matter of :

Sterling and Wilson (P) Ltd

.. PETITIONER

Vs.

Globe Civil Projects (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 31.8.2018

Coram :

(Dr. Deepti Mukesh)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj)

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

None appears for the parties. However, it is seen from the Order dated 14.8.2018 that Ld. Proxy Counsel for the petitioner had made submissions that the matter has been settled. While specific directions were given to the Proxy Counsel to make Ld. Counsel for the petitioner remain present for the purpose of withdrawal, today nobody appeared.

In the interest of justice, let the matter be placed on 03.10.2018.

— Sel —

(DR. V.K. SUBBURAJ)  
MEMBR (TECHNICAL)

— Sel —

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)